

एसजेवीएन लिमिटेड SJVN Limited
(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)
(A Joint Venture of Govt. of India & Govt. of H.P.)
CIN No. L40101HP1988GOI008409

PRESS NOTICE
EOI No. SJVN-CCD-EOI-2024-01

SJVN Ltd. invites Expression of Interest (EOI) from interested parties for "Preparation of DPR including drilling/drifting etc. for Darzo Lui PSP in Mizoram". For details, please visit websites www.sjvn.nic.in and <https://eprocure.gov.in>.
Last date for submission of response is **05.08.2024 (1300 Hrs)**.
Amendment(s), if any, shall be issued on above websites only.

HOD (Civil Contract),
SJVN Corporate Head Quarters, Shanan, Shimla - 171006
E-mail: civilcontract@sjvn.nic.in

EUROTAS INFRASTRUCTURE LIMITED - IN LIQUIDATION
U74900TG2008PTC060157
E-AUCTION SALE NOTICE

The Liquidator is inviting prospective investors to acquire Eurotas Infrastructure Limited - In Liquidation ("EIL"/ "Company") as a going concern or the movable assets of the Company on a collective basis through e-auction process. EIL has an under-construction cement manufacturing plant at Additional Sinner Industrial Area, MIDC, Village - Musalgaon, Taluka - Sinner, District - Nashik, Maharashtra and the key highlights of the company are as follows:

- 36.37 hectares of Leasehold Land Parcel in Additional Sinner Industrial Area, MIDC, Musalgaon, Sinner, Nashik, Maharashtra.
- Under Construction Cement Grinding Unit of 1.6 MMTPA capacity (expandable upto 4.95 MMTPA) which is estimated to 80-85% completed.
- Registered Office Premise (rented) in New Delhi with few Office Equipment and Furniture & Fixtures

E-Auction on August 17, 2024 from 2 PM to 3 PM at web portal of: www.eauctions.co.in.
Call at +91 88285 76197 or Email at cirp.eurotas@gmail.com for more information.

For Eurotas Infrastructure Limited - In Liquidation
Huzefa Fakhri Sitabkhan, Liquidator
IBBI/IPA-001/IP-P00031/2017-18/10115
Authorisation of Assignment valid till December 19, 2024
huzefa.sitabkhan@gmail.com, cirp.eurotas@gmail.com
Date: July 20, 2024
Place: Mumbai

NAVI MUMBAI INTERNATIONAL AIRPORT
REQUEST FOR QUALIFICATION
OPERATIONS AND MAINTENANCE SERVICES FOR BRIDGE MOUNTED EQUIPMENT AT NAVI MUMBAI INTERNATIONAL AIRPORT

Navi Mumbai International Airport Private Limited ("NMIAL") has been granted the right to develop, operate and maintain the Navi Mumbai International Airport ("NMIA") on DBFOT basis. As a part of project development at NMIA, NMIAL intends to onboard service provider for operations and maintenance services for bridge mounted equipment at NMIAL through a competitive tender process. NMIAL invites Applications from qualified and experienced parties to participate in the competitive tender process by submitting required documents and the requisite fee as specified in the Tender Notice available on its e-Portal: <https://nmiairport.abcpocure.com>.

Upon payment of prescribed fee and submission of requisite documents, the interested parties shall be provided with access to the RFQ document containing qualification criteria and terms. Interested parties thereafter will have to submit the Application for qualification within the stipulated time period provided in the RFQ document.

For further details and instructions, please visit the E-tenders section of our website: www.nmiairport.co.in
Note: NMIAL reserves the right to cancel tender process at any time without prior notice or without assigning any reason whatsoever.

JCK INFRASTRUCTURE DEVELOPMENT LIMITED
CIN: L70102KA1979PLC003590
No. 309, 1st Floor, Westminster Building
13, Cunningham Road, Bengaluru - 560052
Ph : 080-22203423
Email: investors@jckgroup.in Website: www.jckgroup.in

Transfer of Equity Shares of the Company to IEPF

Shareholders are hereby informed that pursuant to Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the dividend declared for the Financial Year 2016-17, which remained unclaimed for a period of seven years will be transferred/credited to the IEPF on or after 18th October 2024. The corresponding shares on which dividends remained unclaimed for seven consecutive years will also be transferred to IEPF as required under the Rules.

Individual Notices have been sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules. Full details of such shareholders are available on the Company's Website at <https://www.jckgroup.in/investors/>

The Company shall proceed to transfer the shares held by you to the IEPF Authority in compliance with the said rules, by following the due process as enumerated in the said notification which is as under:

- Shareholders holding shares in physical form:** by issuance of duplicate share certificate(s) and thereafter transferring the same to IEPF authority. Accordingly the original share certificate(s) which stand registered in your name will be deemed cancelled and non-negotiable.
- Shareholders holding shares in demat form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

We request the Shareholders, in their own interest, to verify the details of shares liable to be transferred to IEPF and claim their unclaimed dividends. In the event **valid claim is not received on or before 03rd October 2024**, the Company will proceed to transfer the liable dividend and Equity Shares in favour of IEPF Authority without any further notice.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares so transferred to IEPF and the details uploaded by the Company on its website shall be deemed to be adequate notice in respect of issue of Duplicate Share Certificate (s) by the Company for the purpose of transfer as aforesaid. The Shareholders may however claim the shares and dividend from IEPF Authority by making an application in Form IEPF-5 online (available on the website - www.iepf.gov.in) and sending a physical copy of the same duly signed along with other requisite documents enumerated in form IEPF-5 to the Company at its address mentioned above.

For any query or assistance, please write to our RTA or the Company at giri@integratedindia.in or investors@jckgroup.in, for prompt action.

For JCK Infrastructure Development limited
Sd/-
Krishan Kapur
Managing Director
Date: 20.07.2024
Place: Bengaluru

METAL COATINGS (INDIA) LIMITED
CIN : L74890DL1994PLC063387
Registered office : 912, Hemkunt Chambers, 89, Nehru Place, New Delhi-110019
Phone : +91-11-41808125, Website : www.mcl.net, Email : info@mclindia.net

NOTICE OF 30th ANNUAL GENERAL MEETING & REMOTE E-VOTING INFORMATION

Notice is hereby given that the 30th Annual General Meeting ("AGM") for the Financial Year 2023-24 of the Members of the Metal Coatings (India) Limited ("the Company") will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") on **Wednesday, 14th August, 2024 at 12:30 P.M. (IST)** to transact the business, as set out in the Notice convening the AGM as per the provision of the Companies Act, 2013 ("Act") and rule framed hereunder read with the General Circulars No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and 20/2020, dated May 5, 2020, 02/2021, dated January 13, 2021, 02/2022, dated May 5, 2022, 10/2022 dated December 28, 2022 and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 5, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, SEBI/HO/CFD/P-2/P/2023/24 dated January 5, 2023 and SEBI/HO/CFD/CFD-P-2/P/2023/167 dated October 7, 2023 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI (collectively called "relevant circulars"). The venue of the meeting shall be deemed to be the Registered Office of the Company i.e., 912, Hemkunt Chambers, 89, Nehru Place, New Delhi - 110019. Members attending the AGM through VC / OAVM shall be deemed for the purpose of quorum under section 103 of the Act.

In compliance with the relevant circulars, the electronic copies of the Notice of AGM and Annual Report including the Audited Financial Statements for the financial year 2023-24 have been sent through electronic mode to Members on 19th July, 2024 whose e-mail IDs are registered with the Company's Registrar & Share Transfer Agent ("RTA") / Depository Participant(s). These documents are available on the Company's website viz., www.mcl.net, website of the Stock Exchange, i.e., www.bseindia.com and on the website of Company's RTA, Link Intime India Private Limited ("LIPL") i.e., <https://investor.linkintime.co.in>.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with the Standard-2, the Company is pleased to provide a facility to its members to exercise their right to vote on resolutions proposed to be passed at the AGM electronically through electronic voting (e-voting) services facilitated by the LIPL. Members holding shares either in physical or in dematerialized form, as on the cut-off date i.e., 07th August, 2024 may cast their vote electronically on the business as specified in the Notice of AGM.

The Board of directors have appointed Mrs. Prachi Bansal (ACS: 43355), Company Secretaries as the Scrutinizer to scrutinize the voting process before and during the AGM in a fair and transparent manner.

All the members are informed that:

- The Ordinary and Special Businesses as set out in Notice of AGM will be transacted through voting by electronic means.
- The remote e-voting period shall commence at 9.00 A.M. (IST) on Saturday, 10th August, 2024 and will end at 5.00 P.M. (IST) on Tuesday, 13th August, 2024. Remote e-voting will not be allowed before the said date and time and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
- Any person, who acquires shares of the Company and become Member of the Company after dispatching the Notice of the 30th AGM and holding shares as of cut-off date i.e., 07th August, 2024 may obtain the login ID and password by sending a request at enquiries@linkintime.co.in or cs@mclindia.net. However, if a person is already registered with LIPL for e-voting then existing user ID/password can be used to cast the vote.
- Members holding shares in physical mode and who have not updated their email addresses are requested to update their email addresses by writing to the Company at cs@mclindia.net or to the RTA of the Company. Members holding shares in dematerialized mode are requested to register/update their email addresses with the relevant Depository Participants.
- Members may refer that:
 - The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again;
 - The Facility for voting through e-voting system will also be made available at the AGM and members attending the AGM who have not cast their vote by remote e-voting will be able to vote at the AGM through the said facility.
 - A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the cut-off date, only shall be entitled to avail the facility of remote e-voting i.e., voting at the AGM.
- The Register of Members and Share Transfer Books of the Company will remain closed from Thursday, 08th August, 2024 to Friday, 14th August, 2024 (including 14th August, 2024).
- The procedure for e-voting is available in the Notice of 30th AGM as well as in the e-mail sent to the Members along with the Notice of 30th AGM and Annual Report. In case of any queries relating to remote e-voting, Members may refer e-voting instructions available on Link Intime website <https://investor.linkintime.co.in> under help section. For any grievances related to remote e-voting, please contact Mr. Rajiv Ranjan, Asst. Vice President of Link Intime India Private Limited, Noble Heights, 1st Floor, Nth-2/C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058 at enquiries@linkintime.co.in / Tel.No. 022-49186000.

For Metal Coatings (India) Limited
Sd/-
Vidushi Srivastava
Company Secretary & Compliance Officer

Place: New Delhi
Date: 19.07.2024

Whirlpool
WHIRLPOOL OF INDIA LIMITED
CIN No: L29191PN1960PLC020063
Regd. Office: Plot No. A-4 MIDC, Ranjangaon, Taluka- Shirur, Distt- Pune - 412220, Maharashtra
Corporate Office: Plot 40 Sector, 40, Gurugram - 122002, Haryana
Website: www.whirlpoolindia.com, Email: investor_contact@whirlpool.com

NOTICE TO THE SHAREHOLDERS OF THE COMPANY

Transfer of equity shares of the Company to Investor Education and Protection Fund

In terms of requirements of Section 124(6) of the Companies Act, 2013 ("Act") read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules"), as amended, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years, to the IEPF Account established by the Government of India under section 125 of the Act.

A separate communication has been/shall be sent to all the Shareholders, who have not encashed the final dividend for the financial year 2016-17 and all the subsequent dividends declared and paid by the Company, which are liable to be transferred to IEPF Account as per the said Rules.

A list of such shareholders who have not encashed their dividends for seven consecutive years and whose shares are therefore liable for transfer to the IEPF Account is available on the website of the Company at <https://corporate.whirlpoolindia.com/investor-services/>.

Shareholders are requested to forward the requisite documents, as per the above-mentioned communication, to the Company's Registrar and Share Transfer Agent (RTA), to claim the unclaimed dividend amount and shares on or before 24th October, 2024 ("due date"). Notice is hereby given that in the absence of receipt of a valid claim from the Shareholders, the Company would be transferring the said shares to IEPF Account without any further notice in accordance with the requirement of the said Rules.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules after the due date. Please note that after such transfer, Shareholders/Claimants can claim the transferred shares along with dividends from the IEPF Authority, for which details are available at www.iepf.gov.in.

For any information/clarifications on this matter, the concerned Shareholders/Claimants may write or contact the RTA, Link Intime India Private Limited, Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058, Tel. No. 91-11-41410-592, 593, 594 E-mail ID: delhi@linkintime.co.in.

For Whirlpool of India Limited
Sd/-
Roopali Singh
VP-Legal and Company Secretary

19th July, 2024
Gurugram, Haryana

PRESSTONIC ENGINEERING LIMITED
CIN: L28995KA2021PLC145718
Registered Office Address: Sy. No. 2, Khata No. 145, Hoyalas Main Road, Pillappa Industrial Layout, Srigandhadakavatu, Sunkadakatte, Viswanedam, Bengaluru - 560091, Karnataka, INDIA
Email ID - cs@presstoneng.co
Contact No: 080-23480001 Website: www.presstonic.com

NOTICE FOR 3rd ANNUAL GENERAL MEETING

Notice is hereby given that the Third Annual General Meeting ("AGM") of the members of Prestonic Engineering Limited (the "Company") will be held on **Friday, 16th August, 2024 at 2.30 p.m. (IST)** through Video Conferencing (VC) or Other Audio-Visual Means (OAVM) to transact the following business:

- To receive, consider and adopt the audited Financial Statements of the Company for the Financial Year 2023-24 along with Auditor's Report and Board's Report thereon.
- To appoint a director in place of Mr. Herga Poornachandra Kedilaya (DIN: 09120129), Managing Director, who retires by rotation and being eligible, seeks reappointment.
- To appoint Statutory Auditors for a consecutive period of five years from the conclusion of the 3rd Annual General Meeting and to fix their remuneration.

NOTES:

- The Ministry of Corporate Affairs ("MCA") had vide its General Circular No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 20/2020 dated May 5, 2020, No. 10/2022 dated December 28, 2022 and No. 09/2023 dated September 25, 2023 (collectively referred to as "MCA Circulars") permitted companies to hold the Annual General Meeting through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("Act") and MCA Circulars, the Third Annual General Meeting of the Company is being held through VC / OAVM. The Members of the Company can attend and participate in the Meeting through VC / OAVM.
- Pursuant to the Circular No. 14/2020 dated April 08, 2020, issued by the Ministry of Corporate Affairs, the facility to appoint proxy to attend and cast vote for the members is not available for the Third Annual General Meeting (AGM). Hence, the proxy form is not annexed to this notice.
- In line with the Ministry of Corporate Affairs (MCA) Circular No. 17/2020 dated April 13, 2020, the Notice calling the AGM has been uploaded on the website of the Company at <https://www.presstonic.com>. The Notice can also be accessed from the websites of the Stock Exchanges i.e. National Stock Exchange of India Limited (NSE-EMERGE) at www.nseindia.com and the AGM Notice is also available on the website of NSDL (agency for providing the Remote e-Voting facility) i.e. www.evoting.nsdl.com.
- Members holding shares in electronic form may contact their respective Depository Participants for availing this facility.
- Members joining the AGM through VC shall be permitted to exercise their right to vote using the e-voting facility at the AGM, provided they have not cast their votes using remote e-voting facility. The members who have already cast their votes prior to AGM using the remote e-voting facility may also join the AGM through VC, but shall not be entitled to cast their votes again at the AGM.

The remote e-voting period begins on Tuesday, 13th August, 2024 at 9:00 A.M. and ends on Thursday, 15th August, 2024 at 5:00 P.M. The remote e-voting module shall be disabled by NSDL for voting thereafter. The Members, whose names appear in the Register of Members / Beneficial Owners as on **cut-off date i.e. Friday 9th August, 2024 may cast their vote electronically.** The voting right of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the **cut-off date, being Friday, 9th August, 2024.**

For any query/clarification or assistance required with respect to the Annual Report for the FY 2023-24 or the Annual General Meeting, members may write to cs@presstoneng.co.

For PRESSTONIC ENGINEERING LIMITED
Sd/-
HERGA POORNACHANDRA KEDILAYA
Managing Director
Date : July 20, 2024
Place : Bangalore

BAJAJ CONSUMER CARE LIMITED
Corporate Identity Number (CIN): L01110RJ2006PLC047173
Registered Office: Old Station Road, Sevashram Chouraha, Udaipur- 313 001, Rajasthan
Corporate Office: 1231, 3rd Floor, Solitaire Corporate Park, 167, Guru Hargovind Marg, Chakala, Andheri (East), Mumbai - 400 093, Maharashtra, India
Tel: +91 0294-2561631, 2561632
Website: www.bajajconsumer.com | E-mail: complianceofficer@bajajconsumer.com
Contact Person: Vivek Mishra, Head – Legal, Company Secretary and Compliance Officer

POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF BAJAJ CONSUMER CARE LIMITED (THE "COMPANY") FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This Post-buyback public announcement ("Post-Buyback Public Announcement") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, including any statutory amendment(s), modification(s) or re-enactment(s) thereof for the time being in force ("SEBI Buyback Regulations") regarding completion of the Buyback.

This Post-Buyback Public Announcement should be read in conjunction with the public announcement dated Thursday, June 20, 2024, and published on Friday, June 21, 2024 ("Public Announcement"), the letter of offer dated Wednesday, July 3, 2024, in connection with the Buyback.

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

- DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE**
 - The Board of Directors of Bajaj Consumer Care Limited at its meeting held on Wednesday, May 8, 2024, approved the buyback of up to 57,41,000 (Fifty Seven Lakhs Forty One Thousand) Equity Shares (representing 4.02% of the total number of Equity Shares in the total paid-up equity capital of the Company as on March 31, 2024, from the shareholders/ beneficial owners of Equity Shares in the Company as on the Record Date, being Tuesday, July 2, 2024, on a proportionate basis, through the "tender offer" process as prescribed under the SEBI Buyback Regulations, at a price of INR 290/- (Indian Rupees Two Hundred and Ninety only) per Equity Share (the "Buyback Offer Price"), payable in cash, for an aggregate maximum amount of INR 16,649 Lakhs (Indian Rupees Sixteen Thousand Six Hundred and Forty Nine Lakhs only). The Buyback Offer Size does not include the Transaction Costs. The Buyback Offer Size represented 19.25% and 20.00% of the aggregate of the Company's fully paid-up equity capital and free reserves as per the audited standalone financial statements and audited consolidated financial statements of the Company for the year ended March 31, 2024, respectively, (the latest standalone and consolidated audited financial statements available as on the date of the Board Meeting, recommending the proposal of the Buyback).
 - The Company adopted the tender offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by the Securities and Exchange Board of India ("SEBI") vide SEBI circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and SEBI circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, and such other circulars or notifications, as may be applicable, including any amendments or statutory modifications for the time being in force.
 - The Buyback Opening Date was Friday, July 5, 2024, and the Buyback Closing Date was Thursday, July 11, 2024.
- DETAILS OF THE BUYBACK**
 - 57,41,000 (Fifty Seven Lakhs Forty One Thousand) Equity Shares were bought back pursuant to the Buyback, at a price of INR 290/- (Indian Rupees Two Hundred and Ninety only) per Equity Share.
 - The total amount utilized in the Buyback was INR 16,649 Lakhs (Indian Rupees Sixteen Thousand Six Hundred and Forty Nine Lakhs only), excluding Transaction Costs.
 - The Registrar to the Buyback i.e., KFin Technologies Limited (formerly known as KFin Technologies Private Limited) ("Registrar"), considered a total of 18,768 valid bids for 34,534,727 Equity Shares in response to the Buyback, resulting in the tender of approximately 6.02 times the maximum number of Equity shares proposed to be bought back. Of the total 18,825 bids received, 67 bids for 6,758 Equity Shares were not considered since they were not Eligible Shareholders as on the Record Date. Additionally, of the total 34,547,757 Equity Shares for which valid bids were received, bids by 54 Eligible Shareholders for 2,829 Equity Shares under the Reserved Category for Small Shareholders and 4 Eligible Shareholders for 10,201 Equity Shares under the General Category, were over and above their shareholding as on the Record Date, and hence such Equity Shares have not been considered for the purpose of Acceptance.

The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares reserved in the Buyback	Number of valid bids	Total Equity Shares validly Tendered	Response (%)
Reserved Category for Small Shareholders	8,61,150	17,436	15,44,045	179.30
General Category for all other Eligible Shareholders	48,79,850	1,332	3,29,90,682	676.06
Total	57,41,000	18,768	3,45,34,727	601.55
- All valid bids were considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and the terms set out in the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders on July 18, 2024. In cases where email IDs were not registered with the Company or depositories, physical letters of acceptance / rejection have been dispatched to the Eligible Shareholders by the Registrar and the dispatch has been completed by July 18, 2024.
- The settlement of accepted bids was completed by Indian Clearing Corporation Limited and the National Securities Clearing Corporation Limited (the "Clearing Corporation") on July 18, 2024. The Clearing Corporation has made direct funds pay-out to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder was transferred to the Shareholder's Broker for onward transfer to the Eligible Shareholder.
- Demat Shares accepted under the Buyback were transferred to the Company Demat Account on July 18, 2024. The unaccepted Demat Shares, if any, have been returned to respective Eligible Shareholders / Shareholders brokers / custodians and lien has been removed by the Clearing Corporation on July 18, 2024. No Physical Shares were tendered in the Buyback.
- The extinguishment of 57,41,000 (Fifty Seven Lakhs Forty One Thousand) Equity Shares accepted under the Buyback, all in dematerialised form and has been completed in accordance with the SEBI Buyback Regulations on July 19, 2024.

- CAPITAL STRUCTURE AND SHAREHOLDING PATTERN**
 - The capital structure of the Company before and after the completion of the Buyback is set forth below:

Particulars	Pre-Buyback	Post completion of the Buyback *
Authorised share capital: 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each
Issued, subscribed and fully paid up share capital: 14,27,93,803 Equity Shares of INR 1 each	INR 14,27,93,803 14,27,93,803 Equity Shares of INR 1 each	INR 13,70,52,803 13,70,52,803 Equity Shares of INR 1 each

*Note: Post extinguishment of 57,41,000 (Fifty Seven Lakhs Forty One Thousand) Equity Shares accepted in the Buyback.
- Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares were bought back under the Buyback are as under:

Sr. No.	Name of the Eligible Shareholder	Number of Equity Shares Accepted Under the Buyback	Equity Shares Accepted as a % of Total Equity Shares Bought Back	Equity Shares Accepted as a % of Total Post Buyback Equity Capital of the Company*
1	NIPPON LIFE INDIA TRUSTEE LTD-A/C NIPPON INDIA - [MUTIPLE SCHEMES]	12,39,342	21.59	0.9
2	HDFC MUTUAL FUND - [MUTIPLE SCHEMES]	7,64,708	13.32	0.56
3	GOLDMAN SACHS FUNDS - GOLDMAN SACHS INDIA EQUITY P	5,03,867	8.78	0.37
4	ICICI LOMBARD GENERAL INSURANCE COMPANY LTD	3,06,196	5.33	0.22
5	JUPITER INDIA FUND	2,35,610	4.1	0.17
6	VANGUARD TOTAL INTERNATIONAL STOCK INDEX FUND	1,58,474	2.76	0.12
7	VANGUARD EMERGING MARKETS STOCK INDEX FUND A SERI	1,49,981	2.61	0.11
8	NANDA KISHORE SHARMA	84,019	1.46	0.06
9	THE JUPITER GLOBAL FUND-JUPITER INDIA SELECT	79,834	1.39	0.06
10	VANGUARD FIDUCIARY TRUST COMPANY INSTITUTIONAL TOT	74,471	1.3	0.05
11	GOVERNMENT PENSION FUND GLOBAL	66,261	1.15	0.05
12	DOVETAIL INDIA FUND CLASS S SHARES	64,113	1.12	0.05

*Post extinguishment of 57,41,000 (Fifty Seven Lakhs Forty One Thousand) Equity Shares accepted in the Buyback.

- The shareholding pattern of the Company before and after completion of the Buyback is set out below:

Category of shareholder	Pre-Buyback^		Post Buyback*	
	Number of Equity Shares	% to the Equity Share Capital	Number of Equity Shares	% to the Equity Share Capital
Promoters & Promoter Group along with persons acting in concert, (collectively "the Promoters")	5,61,25,000	39.30	5,61,25,000	40.95
Foreign Investors (including Non Resident Indians, FIIs and Foreign Mutual Funds)	2,27,54,649	15.94	8,09,27,803	59.05
Financial Institutions / Banks & Mutual Funds promoted by Banks / Institutions	2,11,45,987	14.81		
Others (Public, Public Bodies Corporate etc.)	4,27,68,167	29.95		
Total	14,27,93,803	100.00	13,70,52,803	100.00%

* Note: Post extinguishment of 57,41,000 (Fifty Seven Lakhs Forty One Thousand) Equity Shares accepted in the Buyback.
^ As on record date for Buyback i.e., July 2, 2024

- MANAGER TO THE BUYBACK**

IIFL Securities Limited
24th Floor, One Lodha Place, Senapati Bapat Marg Lower Parel (W), Mumbai 400 013, Maharashtra, India
Tel: +91 22 4646 4728
E-mail: bajajconsumer.buyback@iiflcap.com
Website: www.iiflcap.com
Contact Person: Nishita Mody
CIN: L99999MH1996PLC132983
SEBI Registration Number: INM000010940
Validity Period: Permanent
- DIRECTORS' RESPONSIBILITY**

In terms of Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Post-Buyback Public Announcement and confirms that it contains true, factual and material information and does not contain any misleading information. This Post-Buyback Public Announcement is issued under the authority of the Board and in terms of the resolution passed by the Buyback Committee on July 19, 2024.

For and on behalf of the Board of Directors of
BAJAJ CONSUMER CARE LIMITED

Sd/- Kushagra Bajaj Non-Executive Chairman DIN: 00017575, Place: Mumbai Date: July 19, 2024	Sd/- Jaideep Nandi, Managing Director DIN: 06938480, Place: Mumbai Date: July 19, 2024	Sd/- Vivek Mishra Head-Legal & Company Secretary Membership No.: A21901 Place: Mumbai Date: July 19, 2024
--	---	--